

ITEM NO.3

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Miscellaneous Application No. 2169/2022 in W.P.(Crl.) No. 36/2022

(Arising out of impugned final judgment and order dated 11-03-2022 in W.P.(Crl.) No. No. 36/2022 passed by the Supreme Court Of India)

RAJKUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

([FOR VERIFYING COMPLIANCE ]

(IA No. 130844/2022 - CLARIFICATION/DIRECTION IA No. 36705/2023 - EXEMPTION FROM FILING O.T. IA No. 179665/2022 - GRANT OF BAIL)

Date : 04-05-2023 These matters were called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**  
**HON'BLE MR. JUSTICE J.B. PARDIWALA**

For Petitioner(s) Mr. Nagendra Singh, Adv.  
Mr. Ashish Pandey, Adv.  
Mr. Prateek Rai, Adv.  
Dr. Amardeep Gaur, Adv.  
M/S. V. Maheshwari & Co., AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.  
Mr. Vishnu Shankar Jain, AOR  
Ms. Preetika Dwivedi, Adv.  
Mr. Parth Yadav, Adv.  
Ms. Mani Munjal, Adv.  
Mr. Ashish Madaan, Adv.  
Ms. Shreya Srivastava, Adv.

Mr. Pradeep Misra, AOR  
Mr. Suraj Singh, Adv.  
Mr. Manoj Kumar Sharma, Adv.  
Mr. Bhuwan Chandra, Adv.

**Mr. Aravindh S., AOR**  
**Ms. Uma Bhuvaneshwari.c, Adv.**  
**Mr. Abbas, Adv.**

**Mr. Rishi Malhotra, AOR**  
**Mr. Jaydip Pati, Adv.**

NALSA

**Mr. Gaurav Agrawal, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 For the purpose of the hearing, a note for discussion has been circulated before the Court.
- 2 After hearing learned counsel for the parties, we are of the view that the modalities to be prescribed for ensuring the timely consideration of cases for premature release should be fine tuned.
- 3 For this purpose, a meeting should be convened during the course of the ensuing week between the Secretary to the National Legal Services Authority, learned counsel appearing in this case, the Director General of Prisons and the Principal Secretary (Prisons) of the State of Uttar Pradesh.
- 4 Based on the discussions conducted in the meeting an updated line of action shall be presented before this Court before the next date of listing so that final orders can be passed.
- 6 List on 15 May 2023.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**